

Central Administrative Tribunal, Principal Bench

Review Application No.281 of 2000
(in O.A.No.272 of 2000)

New Delhi, this the 27th day of Ocotber,2000

Hon'ble Mr.Justice Ashok Agarwal Chairman
Hon'ble Mr.V.K.Majotra, Member (Admnv)

Vidya Nand Sharma S/o Late U.N.Sharma - Applicant

Versus

Union of India & ors. - Respondents

Smt.Kushum Sharma D/o late Sh.Kamta Prasad-Respondent No.5/
(in person) Review-Applicant

O R D E R (Oral)

By Justice Ashok Agarwal, Chairman.-

By the present review application applicant seeks to impugn an order passed on 20th July,2000 in O.A.No.272/2000 (Vidya Nand Sharma Vs. Union of India & 4 others). In the said OA applicant was arrayed as respondent no.5. By the order under review aforesaid OA which has been filed by one Vidya Nand Sharma has been dismissed. In the circumstances we fail to understand how the applicant who was respondent no.5 in the said OA can be aggrieved. Present review application, in the circumstances, is dismissed as being misconceived.


(Ashok Agarwal)
Chairman


(V.K.Majotra)
Member (Admnv)

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